

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
AT NEW DELHI.

ORIGINAL APPLICATION NO.: 543/2023

IN THE MATTER OF:

ROHIT THAKRAN S/O LATE SH. AMARPREET THAKRAN, R/O
NEW PLOT NO. 136-137, DEAR WOOD CHASE, NIRWANA,
SECTOR-50, VILLAGE ADAMPUR, GRAM PANCHAYAT JHARSA,
GURUGRAM-HARYANA.

.....APPLICANT

VERSUS

STATE OF HARYANA & ORS.

.... RESPONDENTS

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PLACE: GURGAON

DATE: 05/MARCH/2025

A.R.TAKKAR, SHRIYA TAKKAR, UNNATI ANAND, MANAN TAKKAR,

AASTHA TYAGI, PRINCE SHARMA, SMRITI SRIVASTAVA & DEVIKA SINGH
ADVOCATES

ARTLO

P-6/2E, DLF PHASE -2,
GURGAON - 122002

MOB.9582209633

EMAIL: ARTAKKAR@ARTLO.IN

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
AT NEW DELHI.

ORIGINAL APPLICATION NO.: 543/2023

IN THE MATTER OF:

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GURUGRAM-HARYANA.**

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STATE OF HARYANA & ORS.

.... RESPONDENTS

REJOINDER ON BEHALF OF THE
APPLICANT TO THE AFFIDAVIT
DATED 11TH OF FEBRUARY, 2025
FILED BY HSVP.

MOST RESPECTFULLY SHOWETH:

1. That HSVP in compliance of order dated 24th January 2025 passed by this Hon'ble Tribunal has filed an affidavit dated 11th of February, 2025, the contents of which do not depict crystal clear and a fair and genuine response to the questions posed by this Hon'ble Tribunal. It was expected from the State Instrumentality to come clean and not file a twisted response do the factual queries put to them by this Hon'ble Tribunal.
2. This rejoinder is being filed to place on record before this Hon'ble Tribunal the true factual position especially relating to the two water bodies/ponds existing in Khasra number 24 and 28, for a long long time i.e. since 1850s. To that extent, Khasra Khataunis of village Adampur dated way back to the year 1964-1965, are already on record of the main OA as Annexure-A/1 at pages 61 to 84, wherein the revenue record clearly depicts existence of these two

Gair Mumkin Johar's. Even the respondent HSVP as well as State admit existence of these two water bodies in khasra number 24, and 28 of Village Adampur, which is further fortified by the letter dated 7th of March, 2022 written by the Deputy Commissioner, Gurugram to the administrator HSVP clearly stating that according to revenue records, Gair Mumkin Johars exist in Khasara number 24, and 28 of village Adampur, a copy of which letter forms part of is OA as Annexure–A/6 at page 119-120.

3. The applicant for the first time came to know about the entire scenario, whereby the HSVP not bothering about degradation of Environment, for commercial gains, in total violation of law lay down by this Hon'ble Tribunal, as well as the Hon'ble Supreme Court, especially in the celebrated judgement of Hinch Lal Tiwari Vs Kamala Devi and others (2001)6 SCC 496, issued a public notice in 2021 on its website to auction the land of khasra number 28, wherein admittedly, a water body existed. The applicant herein made representations and went from pillar to post in an effort to convince the authorities to save this water body but to no avail. It is thereafter when the applicant preferred OA number 388 of 2021 and various other petitions before this Hon'ble National Green Tribunal, and finally when the orders passed by this Hon'ble Tribunal were virtually ignored by the respondent HSVP, the applicant preferred the instant OA number 543 of 2023, which is pending adjudication and now fixed for further hearing/clarification on 6th of March 2025.

4. HSVP to the query, number 1 raised by this Hon'ble Tribunal regarding the total area of sector 50, Gurugram and as to whether it comprises of only land

of Khasara number 24, and 28 or some other Khasra Numbers, has in their aforesaid affidavit responded stating that the total area of Sector 50, Gurugram is 548.090 acres out of which an area of 40.090 acres falls under the area of HSVP in sector 50, Gurugram, whereas the rest of the area is being utilised by various private developers as mentioned in paragraph 6 of the aforesaid affidavit. In the area falling in land measuring 40.090 acres, HSVP has planned roads and open spaces, residential plots, shopping areas, sites of public utility like School, creache, religious building site and EWS.

5. That in para 8 of this affidavit HSVPS misleadingly stated that HSVP land measuring 40.090 acres is not a complete block, but it is fragmented in various pockets (total 9) and have been marked as pocket A,B,C,D,E,F,G,H,I in the layout plan bearing DTP drawing number 1679/07 dated 07.11.2007, as approved by chief administrator, HSVP. This layout plan has been attached by HSVP with this affidavit of theirs as Annexure R-1.

It is most important and relevant to point out here that this original layout plan, a copy of which has been obtained under RTI, if perused, the marking of pockets is only from A to C and not beyond that as pockets from D to I, as stated in the affidavit in para 8 appear to have been created much later. A copy of the plan as obtained under RTI by another resident is being attached hereto as **Annexure A/1** which would clearly show the authentic factual picture. This would further prove that the Works whose Measurement books have been attached by the respondent HSVP can't be connected to Khasara No. 28.

6. That this Hon'ble Tribunal had further raised another query, being No.2, i.e. is there any document to show that permanent development activities were carried out on the land comprising Khasara number 24 and 28 and if so, what is the area on which such activities were carried out. In response to this query HSVP has inter-alia responded stating that the development works in Kasara number 24 and 28 in Village Adampur were started in the year 2014-2015 and re-carpeting of roads and realignment of sewage lines was done in the year 2022-23, which again is false and misleading. A specific stand has been taken by the applicant in this OA that the road that is being claimed to have been laid down in the year 2014 was a non-concrete Kacha Path made while informing the Panchayat and the local population that a footpath is being made for development of the pond in Kasara number 28. At that point of time, HSVP was believed as development of water body in Khasra number 24 stood initiated by HSVP. Further, this Kacha Road was only laid down in front of plot number 62-65, and not in any other part of the Kasara number 28, as already put on record by way of RTI response dated 9th of May 2023 attached by private respondents as Annexure P-3 of their intervention application. No sewage or water lines, et cetera, were laid as claimed, in the year 2014-15. These Sewage lines for the first time were laid by HSVP in Khasra number 28, only in July 2023, and the photographs of the same already stand attached as annexure A/18 at page number 222 of this original application filed by the applicant herein. A perusal of these photographs would without an iota of doubt, demonstrate that new Sewer lines are being laid and there is no realignment as misleading and mischievously being claimed by HSVP in their said affidavit. Still further, a perusal of photographs attached by the applicant at Annexure- A/16 (colly.) at page number 216-217 of this OA would clearly demonstrate the roads being

carved out for the first time using a JCB. It is a matter of fact that roads were carved out for the first time and carpeted in the year 2022, and even the sewer/storm water lines and water lines were also laid for the first time in the year 2022. There was no special Re-carpeting of the roads as claimed in their affidavit by HSVP as factually, the roads were for the first time carved out and carpeted in the year 2022, when this matter was sub-judice and various orders stood passed by this Hon'ble Tribunal, which are part of the record of this OA.

7. That as there was no pocket E existing as claimed by HSVP in para eight of their abovesaid affidavit, the various measurement books attached thereto can't be relied upon to conclude that in the year 2014–15, the department had undertaken the process of carving out roads, laying down sewage/storm water lines. As these measurement books in view of the submissions made hereinabove, do not inspire confidence. Even the letters attached by HSVP at Annexure R-3 of their affidavit at pages 955 to 957 of this OA do not show that the concerned work was undertaken in Khasra number 28. Further, the measurement books attached for the sake of arguments if perused and taken on their face value, the work done in so called pocket-E is minuscule.

8. That further, another misleading letter has been attached by HSVP at Annexure R-5 on page number 1059 of this OA stating that the electrification work Stood completed in Kasara number 28 pocket-E sector-50 Gurugram in the month of October 2018. This is a white lie as when in the same Kasara number 28 the applicant wanted to have electricity for his house in March 2018, he had to put his own transformer and transmission lines on payment basis, as the electrification of Khasara number 28 had not taken place. Copies of the bills

and receipts of DHVBN in this regard are collectively attached to as a **Annexure A/2** with this rejoinder. It is submitted by the applicant that electrical lines and poles came to be installed much much later and not in the year 2018 has claimed by the HSVP.

9. It is respectfully submitted that the applicant since the auction notice in the year 2021 issued by HSVP for auctioning plots carved out in Kasara number 28, where this water body existed since 1850s, has been running from pillar to post to save the water body from being urbanised and commercially exploited in total disregard to the environment and the law lay down by the Hon'ble Supreme Court and by way of his first OA number 388 of 2021 brought this important question of Environment to the knowledge of this Hon'ble Tribunal, therefore, ignoring all hyper technical objections being raised by HSVP, this Hon'ble court needs to effectively direct HSVP to allot alternate plots to the private respondents and develop this water body in terms of the directive of the Supreme Court laid down in several judicial pronouncements, including Hinch Lal Tiwari Vs Kamala Devi and others (2001)6 SCC 496.

PRAYER

It is therefore, most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to allow this OA with costs and direct the respondent State Authorities and HSVP to fully develop and maintain the water body in khasra number 28 in the interest of justice, fairplay and Environment.

And

Exempt the Applicant from filing /better legible/typed/translated copy of the Annexure; and/or

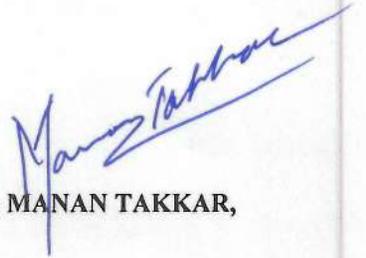
1077

Pass any such and further orders as deemed fit and proper in the peculiar facts and circumstances in favour of the applicant in the interest of justice and fair play.



APPLICANT/PETITIONER

THROUGH



A.R. TAKKAR, SHRIYA TAKKAR, UNNATI ANAND, MANAN TAKKAR,



AASTHA TYAGI, PRINCE SHARMA, SMRITI SRIVASTAVA & DEVIKA SINGH ROY CHOWDHURY
ADVOCATES
ARTLO
P-6/2E, DLF PHASE 1, GURGAON 122002
MOB.8826200005
EMAIL: ARTAKKAR@ARTLO.IN

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH**

NEW DELHI

**ORIGINAL APPLICATION NO. 543 OF 2023
IN THE MATTER OF:**

ROHIT THAKRAN

...PETITIONER/ APPLICANT

VERSUS

STATE OF HARYANA & ORS

...RESPONDENTS

AFFIDAVIT

I, Rohit Thakran S/o Late Sh. Amarpreet Thakran, aged about 36 Years, R/o New Plot No. 136-137, Dear Wood Chase, Nirwana, Sector-50, Village Adampur, Gram Panchayat Jharsa, Gurugram-Haryana.



I the above named deponent do hereby solemnly affirm and declare as under:-

1. That the above titled Rejoinder has been drafted under the authority and instructions of the deponent and after perusing its contents, the deponent has duly signed it, and the contents of paragraph are true and correct to the knowledge of the deponent, and the same may be read as contents of this affidavit also, which are not being reproduced for the sake of brevity. No part of it is false and nothing material has been kept concealed therefrom.
2. That the contents of paragraphs of above tilted Rejoinder are true and correct to my knowledge, no part of that is false and nothing has been kept concealed therefrom.

26 FEB 2025

3. That the Annexures attached with the Rejoinder are true copies of their respective originals.

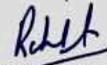


DEPONENT

VERIFICATION

Verified that the contents of paragraphs no. 1 to 3 of my above affidavit are true and correct to my knowledge. No part of it is false and nothing has been concealed therein.

Verified at Gurugram on 26th Day of February, 2025.



DEPONENT

26 FEB 2025



ATTESTED

RAM NIWAS MALIK, ADVOCATE
NOTARY, GURUGRAM (HR.) INDIA

ANNEXURE A/1

GURGAON

LAYOUT CUM DEMARCATION PLAN SECTOR-50



INSET PLAN (NOT TO SCALE)

LEGEND	AREA IN ACRES
TOTAL AREA OF ACQUIRED LAND	40.00
NET AREA PLANNED	40.00
AREA UNDER PLOTS	17.94
AREA UNDER SHOPPING CENTRE	1.66
AREA UNDER SCHOOLS & CRECHE	2.55
AREA UNDER GROUP HOUSING	4.17
AREA UNDER ASHIANA SCHEME	3.40
AREA UNDER RELIGIOUS BUILDING (R.B.)	0.466
AREA UNDER ROADS AND OPEN SPACES	9.904

DETAIL OF AREA

CATEGORY	SIZE IN MTR.	TOTAL NO. OF PLOTS			AREA IN SQ.M.
		CLEAR	UNDER STAY	TOTAL	
1-KANAL	15.00x30.0	10	28	38	17100.0
4-MARLA	15.00x24.0	31	55	86	27604.0
10-MARLA	10.00x24.0	21	10	31	6835.5
8-MARLA	9.00x18.0	34	32	66	10692.0
6-MARLA	7.50x18.0	24	-	24	3240.0
7-MARLA	6.00x15.0	4	48	52	4680.0
5-MARLA	5.00x15.0	-	26	26	1650.0
2-MARLA	4.00x10.0	-	11	11	495.0
TOTAL		124	210	354	72596.5 OR 17.94 AC.

AREA UNDER STAY SHOWN THUS:

AREA UNDER ENCROACHMENT SHOWN THUS:

- NOTE :-
- THIS DRAWING IS PREPARED ON THE BASIS OF OUTER DIMENSIONS SUPPLIED BY EXECUTIVE ENGINEER HUDA, DIVN. NO. II GURGAON VIDE MEMO NO. 4502 DATED 16-4-07
 - ALL THE DIMENSIONS ARE VERIFIED VIDE EXECUTIVE ENGINEER HUDA, DIVN. NO. II GURGAON MEMO NO. 10444 DATED 13-11-07
 - THIS DRAWING HAS BEEN APPROVED BY CA, HUDA (T.P. WING) PANCHKULA VIDE MEMO NO. CTF-DTP(N)/AM/190 DT. 22-1-08
 - THE RETAIL PUMP SITE HAS BEEN APPROVED BY CA, HUDA (T.P. WING) PANCHKULA VIDE MEMO NO. CTF-STP(N)/35/3964 DT. 20-8-10
 - THE SHAMSHAN GHAT SITE HAS BEEN APPROVED BY CA, HUDA (T.P. WING) PANCHKULA VIDE MEMO NO. CTF-STP(N)/AM/8446 DT. 11-8-11

SCALE :- 1 CM = 20 M.

DRG. NO. D.T.P.(G) 1679/07 DT. 7-11-07

DRAWN BY:

CHECKED BY:

PLANNING ASSTT.

ASSTT. TOWN PLANNER

DISTT. TOWN PLANNER

SOJ.
SENIOR TOWN PLANNER
HUDA, GURGAON

DEPTT. OF TOWN & COUNTRY PLG. HR.

SOJ.
S.T.C. GUPTA, IAS
CA, HUDA, PANCHKULA

SOJ.
C.P.K. SHARMA
CTP, HUDA, PANCHKULA

SOJ.
S.P. NORA, PANCHKULA

SOJ.
K. MADHUSUDAN
DTP, HUDA, PANCHKULA

SOJ.
S.K. SENGUPTA
ATP, HUDA, PANCHKULA



250

No. 053244

Haryana State Electricity Board

Energy Meter Charges	E.C.D.	Bank Charges	Total Amount
115/-		447.60/-	562.60/-
		169.10/-	731.70/-
			552.79/-

A.D. No. 4 L.D. Centre

Account No. 7005165642

Received from Sar. P. Thakran
U.P.O. - Adampur, Jhansi
Muzaffarnagar, U.P.

Date: 09/05/18

Subject to realization

DD-050180

R. No. 251

No. 053244

Haryana State Electricity Board

Energy Meter Charges	E.C.D.	Bank Charges	Total Amount
125/-		82.00/-	207.00/-
			830/-

A.D. No. 4 L.D. Centre

Account No. 7005165642

Received from Sar. P. Thakran
U.P.O. - Adampur, Jhansi
Muzaffarnagar, U.P.

Date: 09/05/18

Subject to realization

Form: RONO.4

DHBVN

DAKSHIN HARYANA BIJLI VITRAN NIGAM
(A Govt. of Haryana Undertaking)
(Regd. Office: Vidyut Sadan, Vidyut Nagar, Hisar 125005)
Office of Assistant General Manager

Demand Payment Receipt for New Connection Permanent

Receipt No: 700516519755 Application No: 360930753316 Application type: New Connection
 Receipt Date: 28/05/2018 Application Date: 29/12/2017 Permanent
 Name: ROHIT THAKRAN Senc. DS 6KW
 Address: NEAR DEERWOOD, NIRVANA COUNTRY, GURUGRAM, Gurgaon, HR-122001, IND
 Remark: Binder Name/
 Legacy Account No:
 New Account: 7005165642

Counter No: 12227N01

Payment Mode: CASH

S.No.	Charge Name	Amount
1	Service Connection Fee	6000
2	Meter Equipment Cost	540
3	Meter Installation Charges	200
4	ACD - Security - Non Energy	0
5	Meter Security - Non Energy	2100
Total Rs:		8840.00

Amount Paid (Rs): 8840.00

Amount Paid in Words: Eight thousand eight hundred forty rupees only

(Signature Cashier)
RASHMEE SI

Payment receipt generated on : 28-MAY-2018 01:15:43

DHBVN

Name of work: Deposit Estimate for providing 25 KVA T/F to release the connection of Sh. Rohit Thakran V.P.O Adampur Jharsa near nirvana country Gurugram A/c ID no. 7005165642 dt.28/12/2017 SL.6 kw Under S/Divn Sohna Road.

Framed By: SDO 'OP' S/Divn Sohna Road.

Allocation:

Major Head:

Miner Head:

Amount Rs ~~108024/-~~ 108675-00

MEMO - 2594 dt. 28.12.18

Recd

11-4-18

[Signature]

DHBVN

Name of work: Deposit Estimate for providing 25 KVA T/F to release the connection of Sh. Rohit Thakran V.P.O Adampur Jharsa near nirvana country Gurugram A/c ID no. 7005165642 dt.28/12/2017 SL.6 kw Under S/Divn Sohna Road.

Prepared By: SDO 'OP' S/Divn Sohna Road.

Allocation:

Major Head:

Minor Head:

Amount Rs

~~108024/-~~

108675-00

MEMO - 2594

dt - 28-3-18

Recd

11-4-18

[Signature]

List for Material Required

1085

16

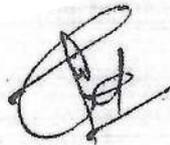
No.	Description of material	Unit	Qty	Rate	Amount.	
1	PCC pole 9 Mtr. Long	No.	2	1483 2206	4412	3966-00
2	11 Kv Pin Insulator	No.	9	34.09	306.81	
3	11 KV Gi Pin	No.	9	58.77	528.93	
4	L/A	No.	3	431.9	1295.7	
5	11 KV GO Switch Complete	No.	1	450 6185.1	6185.1	6500-00
6	Pipe for Earthing 40mm Dia	No.	3 3	1583.62	3167.24	4751-00
7	MS Nuts & Bolts	Kg.	10	67 62.52	625.2	670-00
8	MS Chanel 75x40	Kg. No.	80 3	1188 43.2	3456	3564-00
9	25 KVA T/F	No.	1	44650	44650	
10	MS Angle various size	No.	25 3	832 43.2	1512	2496-00
11	MS flat	No.	35 10	131 43.7	1530	1310-00
12	MS Earthing Rod	No.	23 3	372.25 262	744.5	1086-00
13	GI Strip 25x6mm	No.	23 3	691.34 633	1382.68	1899-00
14	ACSR 50 mm ²	Mtr.	50	33.25 32.4	1620	1662-00
15	4/C PVC 50 mm ²	Mtr.	35	142.8 135.2	4732	5001-00
16	LT fuse board	No.	1	515 580	515-00 580	515-00
Sundry to complete the Job					300	272
Total					77000	80500-00
Over Head Charges 16.5%					12705	13282-00
Grand Total					89705	93782-00



SDO, OP S/Divn
DHBVN, Sohna Road

Main Abstract

Sr. No.	Description	Total Amount	
1	Cost of material amount including 16.5 % over head charges	88705 93782 - 00	
2	Labour charges for erection	6299 4164 -	
3	Loading & unloading charges	2200 850 -	
	Total	98204	98796 -
	Adding Deptt.charges @ 10%	9820	9879 -
	G.Total	108024	108675 -



SDO 'OP' S/Divn
DHBVN, Sohna Road

Erection of material

DETAIL NO.-1

Sr.No.	Description of material	Unit	Qty	Rate	Amount.
1	Erection of 25 kva T/F with complete pole mount with out H-pole	no.	1	2683.320	2683
2	Erection of H-pole complete with all fitting	no.	1	922.39	922
3	Erection of single 11 mtr pole with complete accessories	no	0	782.64	0
4	Erection of single 9 mtr pole with complete accessories	no.	5	447.22	2236
5	Sagging of ACSR conductor 50 mm ²	mtr	0	2.07	0
6	Erection of additional earthing for 11 kv LA	no.	3	152.615	458
TOTAL					6299

4164-00



SDO 'OP' S/Divn
DHBVN, Sohna Road

Erection of material

Sr.No.	Description of material	Unit	Qty	Loading charges	UnLoading charges	Loading Amount	UnLoading Amount	Total Amount
1	PCC pole 9 Mtr long	no	2	200-000 150	100 75	1200 150	600 75	1800 1425
2	T/F 25 KVA	no	1	200	200	200	200	400
TOTAL								810 2250



SDO-OP' S/Divn
DHBVN, Sohna Road

You have applied successfully.

1090

21

Form Number is : G26-318-507

Your Payment mode is online. The status of payment is: ID:96553 Dear Consumer, Payment of Rs 13300.00 was AUTHORIZED by your Bank.

Your Transaction no. is: 96553

Application form will be sent to the S/Division for processing and S/Division will contact you.



(1) Office Details [To be filled by office or system generated based Area input] :

Operation Sub-Division	Application Number	Date of Application
South City	G26-318-507	26/03/2018

(2) Application For New connection

(3) Category of Supply DS

(4) Type of Supply: Permanent

(5) Applicant Particulars

(a) Type of Applicant	Individual
(b) Name of the Applicant [person/firm/Company/trust]	SUNNY THAKRAN
(c) Name & Designation of Authorized Signatory in case of Companies	NA
(d) Name of Father/ Husband/Director/Partner/Trustee	S/o Amar Preet Thakran
(e) Identity Proof of the Applicant	Aadhaar Card

Premise Details where connection is required

Plot /House/Flat No.	V.P.O	Sector/Colony/Street	Jharsa
Village/Town/City	Gurugram	Landmark/neighbor	Near Bandhwari Dharamsala
Pin	122001	MobileNo	9313272830
Email	thakranrohit006@gmail.com	Aadhar No	275389642298
Correspondence Address	V.P.O Jharsa Gurugram near Near Bandhwari Dharamsala 122001		

(6) Applied Load Details:

Connected Load [KW]	Contract Demand [KVA]	Purpose of Supply
6.00	N.A.	DS

(7) Details of Connection on the same premise/property/other connections in the name of Applicant

Account Holder	Account Number	Address	Category	Connected Load [KW]	Contract Demand [KVA]
NA	NA	NA	NA	NA	NA

(8) Option of Consumer to Supply Meter & Metering Equipment : No

(9) Declaration by Consumer : I/We hereby declare that

- The information provided in this application is true to my knowledge.
- I/We agree to abide by all the Rules & Regulations of the Nigam & HERC.
- I/We will deposit electricity dues and old dues if any , as per the applicable electricity tariff and other charges failing which the supply of electricity will be liable to be disconnected.
- I/We will own the responsibility of security and safety of the meter, cut-out and the installation
- I/We am/are the owner(s) / legal occupier of the premises in which supply of electricity is hereby requisitioned for which true copies of documents are submitted.

Dated:- 26/03/2018

Place:-

You have applied successfully.

1092

23

E-Form Number is : G27-1217-120

Your Payment mode is online. The status of payment is: ID:31327 Dear Consumer, Payment of Rs 4650.00 was AUTHORIZED by your Bank.

Your Transaction no. is: 31327

Application form will be sent to the S/Division for processing and S/Division will contact you.



DAKSHIN HARYANA BIJLI VITRAN NIGAM LIMITED 1093

APPLICATION FORM FOR Electricity CONNECTION



24

(1) Office Details [To be filled by office or system generated based Area input] :

Operation-Sub-Division	Application Number	Date of Application
Sulima Road	G27-1217-120	28/12/2017
(2) Application For	New connection	
(3) Category of Supply	DS	
(4) Type of Supply:	Permanent	
(5) Applicant Particulars		
(a) Type of Applicant	Individual	
(b) Name of the Applicant [person/firm/Company/trust]	ROHIT THAKRAN	
(c) Name & Designation of Authorized Signatory in case of Companies	V.P.O, Adampur, Near Nirwana Country, Gurgaon, 122001	
(d) Name of Father/ Husband/Director/Partner/Trustee	S/o Sh. Amarpreet Thakran	
(e) Identity Proof of the Applicant	Adhar Card	

Premise Details where connection is required

Plot /House/Flat No.	V.P.O	Sector/Colony/Street	Adampur
Village/Town/City	Gurgaon	Landmark/neighbor	Near Nirwana Country
Pin	122001	MobileNo	9313272830
Email	rohitthakran@gmail.com	Aadhar No	210639623513

(6) Applied Load Details:

Connected Load [KW]	Contract Demand [KVA]	Purpose of Supply
6.00 N.A.	DS	

(7) Details of Connection on the same premise/property/other connections in the name of Applicant

Account Holder	Account Number	Address	Category	Connected Load [KW]	Contract Demand [KVA]
NA	NA	NA	NA	NA	NA

(8) Option of Consumer to Supply Meter & Metering Equipment : No

(9) Declaration by Consumer : I/We hereby declare that

- The information provided in this application is true to my knowledge.
- I/We agree to abide by all the Rules & Regulations of the Nigam & HERC.
- I/We will deposit electricity dues and old dues if any, as per the applicable electricity tariff and other charges failing which the supply of electricity will be liable to be disconnected.
- I/We will own the responsibility of security and safety of the meter, cut-out and the installation
- I/We am/are the owner(s) / legal occupier of the premises in which supply of electricity is hereby requisitioned for which true copies of documents are submitted.

Dated:- 28/12/2017

Place:-

Acknowledgement of application for new connection

To

ROHIT THAKRAN

V.P.O,Adampur,Near Nirwana Country,Gurgaon,122001

Ref:No : G27-1217-120

Date : 28/12/2017

Subject: Acknowledgement of application for new connection.

Your application for new connection has been received in this office on dated 28/12/2017 In this connection it is to inform that the application has been registered in this office and the registration No. is **G27-1217-120**

Please Pay the amount Rs 4650.00 (Application Fee + ACD Charges) at SubDivision within One Week.

Please quote the above registration number in all communications and tracking of the application on the portal.

SDO(OP), DHBVN

.....
Tele.No.....

1095

APPLICATION FOR AGREEMENT FORM IN CONNECTION, RECONNECTION, EXTENSION, CHANGE OF NAME

NEW D &



1669
28/11/17

Name of the Sub-Division
Application No
Date of Receipt

Applied for self Govt. Orgt
Semi Govt. Org Private Org
If Govt. Org man Name

1. To be filled up by applicant in block letters in blue or black ink, strike out whichever is not applicable.
Applicant's Name (in Capital Mr. Ms. **ROHINI THAKKAR**

2. Father of husband's Name **AMAR Prasad**
3. Full Address of the premises at which supply is required
House/Flat/Floor No. **VP ROAD AMPLY AREA (29/31/2017)**
Street Name
Colony/Locality **AMP 50**
City **AMP 50** PIN Code No. **1,22,002**

4. Telephone No. (with STD Code) **9313979830**

5. Mobile No.
6. Present address
Department Street Name Colony/Locality City
UPA THAKAS A

7. (If Govt. employee) Name of Department
(If Govt. employee) Connection in the name Self Wife Government Employee

8. Bank Account No. (if any)
9. (If Govt. employee) Name of Bank
10. Ration Card Voter Identity Card Driving License
11. Caste Certificate Aadhar Card

12. Details of any other connection in the name of applicant (if any)
13. If any other connection in the same premises Category **DIS** Account No.

14. If Tenant, Landlord's Name & Address
Name **LALU LAD**
House/Flat (Floor) No.
Street Name
Colony/Locality
City

15. Details of connection
DS: Residence Workshop Village
NDS: Shop Business Educational Street
Mails Hotel Doctor Veterinary If Govt.
AP: Residential Industrial Horticulture
Other: Milk Supply Railway
NDS: Railway
Other: Railway
Type of Connection: Permanent Temporary

16. Connected Load: Control Demand, applied for **6kw**
Load declared by Consumer **6kw**
Load limit for the purpose of verification **6kw**

17. Whether New Connection Reconnection Extension of Load Decision of Load

18. Existing Account No. (if any) Category Account No.
19. Installation test report issued by Licensed Electrical wiring contractor is required to be attached except (DS & NDS connection having load less than 20 KW)
20. Tick the relevant category: General SBC BC OBC SC

21. In case of BPL (B.A. by Poverty line), Copy of Ration Card Attached
22. Payment made with authority by
23. Name of Consumer
24. Name of Supplier
25. Name of Officer

RLM

भारतीय सरकार
 रोहित ठाकरान
 Rohit Thakran
 जन्म तिथि/DOB: 15/06/1988
 लिंग / MALE

आधार - आम आदमी का अधिकार

भारतीय विश्वविद्यालय पहचान प्राधिकरण
 INDEPENDENT EDUCATIONAL AUTHORITY OF INDIA

पता: Address:
 आत्मज: अमरप्रीत ठाकरान, S/O: Amarpreet Thakran, House No-
 हाउस नं-459, अरसा, 459, Jharsa, Gurgaon,
 गुडगाँव, Haryana - 122003
 हरियाणा - 122003

1947 1800 180 1947 help@uidai.gov.in www.uidai.gov.in P.O. Box No. 1947, Bengaluru-500 001

CERTIFICATE OF SITE VERIFICATION

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Certified that I have personally verified the premises of the prospective consumer as detailed below :-

1.	Name of 11 KV Feeder				
2.	14 Digit Feeder Code as per Indexing				
3.	Name of Distribution T/F (SOP)				
4.	Capacity of Distribution T/F (KVA)	KVA	4 Digit Distribution T/F code as per indexing		
5.	18 Digit CIN No. (14 Digit Feeder code + 4 Digit DT code)				
6.	Property Situated in which Area (fill the relevant box)	Authorized	<input type="checkbox"/>	If Unauthorized, than	Area with Sq. yards
7.	Detail of any other connection and defaulting amount with A/C no. existing in the premises or in the name of applicant at any place if any otherwise fill NIL				
8.	LL-1 No. if any, otherwise write NIL				
9.	Concerned LDC, give the detail of amount due against the account No. & Name mentioned at Sr. No. 7 with dated signature, if any otherwise fill nil.				
10.	If, Extension/Augmentation of Distribution system is required, than mentioned the estimate No. otherwise fill Nil.	Estimate No.	Nil		
11.	Ledger/Binder code of other consumers on the above mentioned DT/Area				
12.	Any other remarks:				
13.	Checked by Line Staff Signature : Name: Designation : Date:	Counter signed by JE			

AUTHORISATION FOR CONNECTION (For Office Use Only)

Accepted & Approved on behalf of the Dakshin Haryana Bijli Vitran Nigam for connected load of _____ KW at _____ Voltage level for _____ category connection.

Detail of load sanctioning authority :

Name of Sanctioning Authority	Designation	Signature with Date

The above mentioned estimate has been approved vide estimate No. _____ dated _____

Name of Sanctioning Authority	Designation	Signature with Date

PAYMENT MADE IN COMPLIANCE OF DEMAND NOTICE

Accepted on behalf of Dakshin Haryana Bijli Vitran Nigam for connected load of _____ KW at _____ Voltage level for a _____ category connection

Cashier to accept on account of the following:

Date _____ Signature _____

No.	Item	Amount
1.	Advance Consumption Deposit (ACD)	
2.	Meter Security/Meter Cost	
3.	Service Connection Charges	
4.	Other Charges	
	Total	

Name _____ Designation _____ Signature _____

Received Rs. _____ (Rupees _____)

Vide Receipt No. _____ Dated _____

The Account Number allotted to applicant is _____

The Service connection order number is _____

Name _____ Signature _____ Date _____

1098
DASKHIN HARYANA SOLI VITRAN NIGAM
APPLICATION FORM FOR Electricity CONNECTION

(1) Office Details [To be filled by office or system generated based Area input] :

Operation Sub-division	Application Number	Date of Application
------------------------	--------------------	---------------------

(2) Application For:

[New Connection / Extension of Load / Reduction of Load/ Change of Name / Reconnection]

(3) Category of Supply:

[Domestic/Non-Domestic/LT Industrial /HT Industrial/Public Water Works/ Lift irrigation/Street Light Supply/Railway Traction/Agriculture etc.]

(4) Type of Supply:

[Permanent /Temporary] If temporary specify period - From To

(5) Applicant Particulars:

- (a) Type of Applicant:
 [Individual / Govt. Department or Institution/Private Institution or establishment]
 (b) Name of the Applicant [person/firm/Company/trust]:
 (c) Name & Designation of Authorized Signatory in case of Companies
 (d) Name of Father/ Husband/Director/Partner/Trustee:
 (e) Identity Proof of the Applicant :-.....

Premise Details where connection is required	
Plot /House/Kila/Flat No.	
Sector/Colony/Street	
Village/Town/City	
Landmark/neighbor	
Pin no.	
Authorized Area [Y/N]	

Communication Details	
Plot /House/Kila/Flat No.	
Sector/Colony/Street	
Village/Town/City	
Telephone Number	
Mobile Number	
E-Mail	
Aadhar Number	

(6) Applied Load Details:

Connected Load [KW]	Contract Demand [KVA]* for HT Industry Only	Purpose of Supply

(7) Details of Connection on the same premise/property/other connections in the name of Applicant

Account Holder	Account Number	Address	Category	Connected Load [KW]	Contract Demand [KVA]

(8) Option of Consumer to Supply Meter & Metering Equipment [Yes/No]**(9) Declaration by Consumer : I/We hereby declare that**

- (a) The information provided in this application is true to my knowledge.
 (b) I/We agree to abide by all the Rules & Regulations of the Nigam & HERC.
 (c) I/We will deposit electricity dues and old dues if any, as per the applicable electricity tariff and charges falling which the supply of electricity will be liable to be disconnected.
 (d) I/We will own the responsibility of security and safety of the meter, cut-out and the installation
 (e) I/We am/are the owner(s) / legal occupier of the premises in which supply of electricity is h requisitioned for which true copies of documents are submitted.

Dated: - DD/MM/YYYY

Signature of Applicant

--



हरियाणा HARYANA

हलफनामा

40AA 296687

हमके श्रीमति नारायनी पत्नी स्व० श्री अमरप्रीत व सन्नी ठाकरान पुत्र स्व० श्री अमरप्रीत निवासीगाण गांव झाडसा, जिला गुरुग्राम हरियाणा के है। जो कि हम निम्नलिखित हलफन ध्यान करते है कि:-

- 1 यह कि है कि हम उपरोक्त पते के स्थाई निवासी है।
- 2 यह है कि हमारा एक प्लॉट वाका सिवाना मौजा आदमपुर, (निरवाना कन्ट्री, सैक्टर 50,) जिला गुरुग्राम हरियाणा में है।
- 3 यह है कि हमारा पुत्र/भाई रोहित ठाकरान पुत्र स्व० श्री अमरप्रीत उपरोक्त प्लॉट पर बिजली कनेक्शन लेना चाहता है जिससे हमे कोई ऐतराज नहीं है और ना ही भविष्य मे होगा। कृप्या इसे बिजली कनेक्शन दे दिया जावे।

तसदीक:-

R.T.I शपथकर्तागण



तसदीक की जाती है कि उपरोक्त हलफन ध्यान हमारे ईत्मा व ज्ञान से सही व दुरुस्त है। इसमें हमने किसी प्रकार का झूठा ब्यान नहीं दिया है।

ATTESTED

RAM NIWAS, ADVOCATE
NOTARY GURGAON HR. (INDIA)

28 NOV 2017

R.T.I शपथकर्तागण

आवेदन का नाम		आवेदन का नाम	
1	सर्वोच्च न्यायालय / उच्च न्यायालय के नाम		
2	आवेदन का नाम		
3	दस्तावेज नं.		
4	आवेदन नं. / तिथि		
5	श्रेणी (DS/NDS/ औद्योगिक)		
संबंधित प्रश्नावली			
1	क्या आप सेवा से संतुष्ट हैं? (हां/ना)		
2	आपने आवेदन फार्म कहां से प्राप्त किया? (वेबसाइट/ विजली दफ्तर / सी एस सी / विजिलिया)		
3	आप ने आवेदन कैसे जमा किया? (सीधे स्वयं/ वेबसाइट/ ऑनलाइन/ सी एस सी/ विजिलिया)		
4	विजली दफ्तर में आप पहली बार कब आए और किस व्यक्ति से मिले?		
5	यदि उस व्यक्ति ने आपकी विजली कनेक्शन के लिए आवेदन करने के सभी विकल्पों (वेबसाइट/ सी एस सी)के बारे में अवगत कराया?		
6	उसका व्यवहार कैसा था?		
7	आपने विजली दफ्तर में फार्म के साथ कौन-कौन से दस्तावेज जमा किए?		
8	सरकारी शुल्क के अलावा क्या कोई और सुविधा शुल्क भी दिया यदि हाँ तो कितना शुल्क दिया, और किस व्यक्ति को दिया?		
9	आपने कितनी बार विजली दफ्तर के चक्कर लगाए?		
10	क्या आपसे आवेदन के साथ कोई एफिडेविट भी लिया गया? (हां/ना)		
11	क्या आपवही J.E के पास जाना पड़ा अगर जाना पड़ा तो कितनी बार?		
12	क्या कनेक्शन को जारी करने के लिए किसी सामग्री की मांग की गई यदि हाँ तो उसका विवरण दें? (हां/ना)		
13	आपके कनेक्शन को जारी होने की तिथि बताएं?		
14	क्या अधिकारियों/ कर्मचारियों का व्यवहार सभ्य था?		

	1101		(A Government of Haryana Undertaking) Office at the	0124-2362344
	Executive Engineer 'OP' Division, Sohna.			Fax No. 0124-2362344
e-mail xensohnadhbn@gmail.com				

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To
SDO Divisional Store
DHBVN, Gurugram

Subject :- Memo No. 5061
Allocation of material.

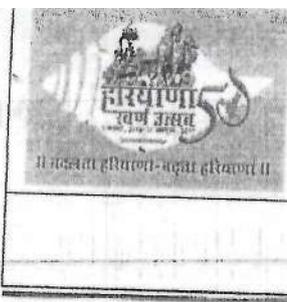
Dated : 15-5-2018

The following material may please be issued to SDO 'OP' S/Division Sohna Road for providing 25KVA T/F to release the connection of Sh. Rohit Thakran VPO Adampur Jharsa near Nirvana Country Gurugram A/C No. 7005165642 dated 28.12.2017. Against sanctioned estimate No .SD-37/2018-19. Consumer deposit 56109/- vide BA-16 no. 250,251/53244 dated 9.05.2018. The detail is as under :-

Sr.No.	Description of Material	Unit	Qty
1	25 KVA T/F	No	1
2	PCC Pole 9mtr Long	No	2
3	4/C PVC 50mm2	Mtr.	35


 XEN "OP" Division
 DHBVN, SOHNA

CC to :-
SDO "OP" S/Division DHBVN, Sohna Road w.r.f. his office memo no . 192 dated 09.05.2018 He is directed to utilize the material under his personal supervisor as per sanctioned estimate only and to ensure that there is budget provision subject to compliance of latest instruction of the nigam. The utilization certificate thereof may be submit to this office after the work should be conform promptly. Further, the allocation has been made subject to the condition that the work should be conform to the existing instruction of the nigam and fulfill all the condition either technically of financial failing which your will be solely responsible and any type of unjustified amount in this regard will be recovered from the delinquent officer/official.



HARYANA BIJLI VITRAN NIGAM	
(A Government of Haryana Undertaking) Office of the	
1102	0124-2362344
Executive Engineer 'OP' Division, Sohna.	
Fax No.	0124-2362344
e-mail xensolnadhbvni@gmail.com	

To
SDO Divisional Store
DHBVN, Gurugram

Subject :- Memo No. 5061
Allocation of material.

Dated. 15-5-2018

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[Signature]
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सेवा में,

निरवाना (RWA)

सैक्टर-50, गुरुग्राम।

विषय: बिजली कनेक्शन लेने के लिये प्रधान/प्रेजीडेन्ट की अनुमति लेने बारे में।

श्रीमान जी,

सविनय निवेदन यह है कि मैं रोहित ठाकरान पुत्र स्व० श्री अमरप्रीत ठाकरान निवासी ग्राम झांडसा जिला गुरुग्राम का रहने वाला हूँ। जोकि गेरी दादालाई जमीन निरवाना डीयरवुड एस ब्लॉक के बीच में है। जिस पर मैं रहने के लिये अपना मकान बना रहा हूँ। और उस पर मुझे बिजली मीटर की जरूरत है, मैंने द० हरि० बि० नि० बिजली बोर्ड, गुरुग्राम में नये कनेक्शन के लिये आवेदन किया हुआ है। जंहा मुझे बताया गया कि आर डब्ल्यू के प्रधान/प्रेजीडेन्ट के साईन लेकर आओ, तो कनेक्शन मिलेगा।

अतः आप श्रीमान जी से निवेदन है कि मेरी फाईनल पर अपने हस्ताक्षर करके देने का कष्ट करें ताकि मुझे बिजली का कनेक्शन मिल सके। आपकी बडी मेहरबानी होगी।

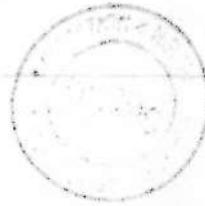
प्रार्थी

Kelish

रोहित ठाकरान पुत्र स्व० श्री अमरप्रीत
ठाकरान निवासी ग्राम झांडसा जिला
गुरुग्राम मोब. 9313272830

Date: 16/03/2018

FOR RECEIPT ONLY



ADVANCE SERVICE.

From Prince <prince@artlo.in>

Date Wed 3/5/2025 11:38 AM

To noopur4@gmail.com <noopur4@gmail.com>; lokeshsinhalassoc@gmail.com <lokeshsinhalassoc@gmail.com>; rkhuranalegal@gmail.com <rkhuranalegal@gmail.com>; legalrajan@gmail.com <legalrajan@gmail.com>; adv.adityasingh@gmail.com <adv.adityasingh@gmail.com>; dhawansajal@gmail.com <dhawansajal@gmail.com>

Cc Manan Takkar <manantakkar@artlo.in>

 1 attachment (21 MB)

ROHIT THAKRAN.pdf;

Dear Sir/Ma'am,

Please find attached herewith scanned copy of Rejoinder to the Affidavit filed by HSVP in the matter titled as Rohit Thakran vs State of Haryana & Ors.